

IN THE HIGH COURT OF BOMBAY AT GOA

(LD-VC-CRI-25/2020)

VPK Urban Co-op. Credit
Society Ltd.,

..... Petitioner.

Vs
Sanjay Manohar Kalangutkar

..... Respondent.

Shri J. Ramaiya, Advocate for the petitioner.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 17th August 2020.

P.C.

Petitioner is permitted to take out private notice through speed post to the respondent. Though the petitioner's counsel claims that he has already served notice through email, I see no such liberty granted by the Court. Therefore, to ensure that there is proper service on the respondent, petitioner will make his efforts to serve physical notice, as indicated above.

2. Post the matter on 31.8.2020.

DAMA SESHADRI NAIDU, J.

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